

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTEENTH REPORT

(Fifth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifteenth Report.

2. The Committee met on the 1st August, 1972, for—

I. Classification and allocation of time for discussion of the Bills (*vide* Appendix) under clauses (b) and (c) respectively of rule 294(1) of the Rules of Procedure.

II. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1972 (*Amendment of Ninth Schedule*) [Bill No. 68 of 1972] by Shri C. K. Chandrappan.

(2) The Constitution (Amendment) Bill, 1972 (*Amendment of Ninth Schedule*) [Bill No. 70 of 1972] by Shri C. K. Chandrappan.

Classification and allocation of time to Bills

3. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

4. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Examination of Constitution (Amendment) Bills

5. Shri C. K. Chandrappan, Member-in-charge of the Bills was invited to attend the sitting. He attended.

6. After considering all aspects of the Bills, the Committee arrived at the following findings:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1972 (*Amendment of Ninth Schedule*) [Bill No. 68 of 1972] by Shri C. K. Chandrappan.

The Bill seeks to include the Kerala Private Forests (Vesting and Assignment) Act, 1971 in the Ninth Schedule to the Constitution so that it may have the protection under article 31B and the uncertainty that has arisen due to its being held void by the High Court of Kerala is removed.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1972 (*Amendment of Ninth Schedule*) [Bill No. 70 of 1972] by Shri C. K. Chandrappan.

The Bill seeks to include sections 48, 49, 53, 56, 58 and 63 of the Kerala University Act, 1969 in the Ninth Schedule to the Constitution with a view to extend to these sections the constitutional protection provided for in article 31B.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

7. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (ii) Shri C. K. Chandrappan be permitted to move for leave to introduce his Constitution (Amendment) Bills.

NEW DELHI;
August 1, 1972.
 Sravans 10, 1894 (Saka).

G. G. SWELL,
 Chairman,
 Committee on Private Members' Bills
 and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Prevention of Food Adulteration (Amendment) Bill, 1972 (<i>Amendment of sections 2, 7, etc.</i>) by Shri B.S. Bhaura.	33 of 1972	B	1½ hours
2.	The Prevention of Lotteries Bill, 1972 by Shri Anandi Charan Das.	42 of 1972	B	1½ hours
3.	The Ban on Communal Political Parties Bill, 1972 by Shri Samar Guha.	35 of 1972	B	2 hours
4.	The Freedom of Entry to Public Places of Worship Bill, 1972 by Shri Samar Guha.	36 of 1972	B	2 hours
5.	The Civil Liberties Commissions Bill, 1972 by Dr. Karni Singh.	38 of 1972	B	2 hours
6.	The Constitution (Amendment) Bill, 1972 (<i>Substitution of article 335</i>) by Shri C.T. Dhandapani.	46 of 1972	B	2 hours
7.	The Factories (Amendment) Bill, 1972 (<i>Amendment of section 2</i>) by Shri C.T. Dhandapani.	[47 of 1972	B	1 hour
8.	The Railways (Abolition of Casual Labour) Bill, 1972 by Shri Hukam Chand Kachwai.	39 of 1972	B	2 hours
9.	The Domestic Workers (Conditions of Service) Bill, 1972 by Shri Hukam Chand Kachwai.	51 of 1972	B	1½ hours
10.	The Constitution (Amendment) Bill, 1972 (<i>Amendment of Seventh Schedule</i>) by Shri Arjun Sethi.	41 of 1972	B	2 hours
11.	The Constitution (Amendment) Bill, 1972 (<i>Amendment of articles 74 and 163</i>) by Shri Hukam Chand Kachwai.	43 of 1972	B	2 hours
12.	The Trade Unions (Recognition) Bill, 1972 by Shri Hukam Chand Kachwai.	52 of 1972	B	2 hours
13.	The Constitution (Amendment) Bill, 1972 (<i>Amendment of article 19 and substitution of article 326</i>) by Shri Sukhdeo Prasad Verma.	48 of 1972	B	2 hours
14.	The Constitution (Amendment) Bill, 1972 (<i>Substitution of article 336 and amendment of article 332, etc.</i>) by Shri R.P. Ulaganambi.	49 of 1972	B	2 hours